

IN THE NATIONAL COMPANY LAW TRIBUNAL: CHANDIGARH
COURT-I (Special Bench)
(through Cisco Webex Conferencing Platform)

Item No. 4

CP(CAA) No. 20/Chd/Hry/2022
(2nd Motion)

IN THE MATTER OF:

Hologram Holdings Pvt. Ltd. & Ors.

...Transferor Companies

With

Sulphur Securities Pvt. Ltd.

...Transferee Company

Under Section: 230-232, CA 2013

Order delivered on 09.05.2024

CORAM:

SH. HARNAM SINGH THAKUR
HON'BLE MEMBER (J)

SH. SUBRATA KUMAR DASH
HON'BLE MEMBER (T)

PRESENT:

For the Petitioner:

Ms. Salina Chalana, Advocate,
Proxy for Mr. Vaibhav Sharma, Advocate

For the Income Tax Department:

Mr. Yogesh Putney, Senior Standing Counsel

For the OL:

None

ORDER

A date is requested by Ld. Proxy Counsel for the petitioner on the ground that the original counsel could not appear due to some personal difficulty. Compliance of the order dated 04.04.2024 could not be made by Ld. Counsel for the petitioner. The same be done within two weeks and the affidavit of service be filed within three days. Let the ROC's report be filed within two weeks from receipt of notice. List the matter before the special Bench on 30.05.2024.

Sd/-

(SUBRATA KUMAR DASH)
MEMBER (T)

Sd/-

(HARNAM SINGH THAKUR)
MEMBER (J)

Preeti